

from his arrest in connection with the case, by way of anticipatory bail, the petitioner is making fraudulent submissions before this Court. Hence, it is submitted that the petitioner does not deserve the privilege of anticipatory bail and there is no justifiable reason for modifying the order dated 12.04.2021, passed in A.B.A. No. 2901 of 2021. It is therefore submitted that the prayer of the petitioner for modifying the order dated 12.04.2021, passed in A.B.A. No. 2901 of 2021 ought not be allowed.

Considering the fact that only upon the petitioner voluntarily undertaking to hand over the said three tractors to the Investigating Officer of this case which were taken by the petitioner and the co-accused persons from the custody of police; which was seized for transportation of illegally excavated sand but now he wants to go back from the undertaking given before this Court, this Court does not find any justifiable reason for interfering with the order dated 12.04.2021, passed in A.B.A. No. 2901 of 2021. Accordingly, this criminal miscellaneous petition being without any merit is dismissed.

The learned trial court is directed to take all coercive steps against the petitioner for his apprehension for facing the trial.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/